

inside the factory, yet they resorted to firing in BHEL. In ISRO, Thumba six of their personnel have been suspended for indulging in theft. They are to protect the property whereas they themselves are indulging in theft. So, the Minister must come forward to amend the law or bring in new rules to streamline the whole functioning of the Central Industrial Security Force.

NOTIFICATION UNDER CENTRAL INDUSTRIAL SECURITY FORCE ACT AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table:—

(1) A copy of the Central Industrial Security Force (Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 3669 in Gazette of India dated the 3rd December, 1977 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-2125/78].

NOTIFICATION UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy of the Indian Forest Service (Pay) Second Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 224(E) in Gazette of India dated the 5th April, 1978, under sub-section (2) of section 3 of the All-India Services Act, 1951. [Placed in Library. See No. LT-2126/78.]

MR. SPEAKER: Now, we will take up item No. 8 of the Agenda—Calling Attention.

SHRI K. LAKKAPPA (Tumkur): Sir, before you go to the next item, I want to make a statement under Rule 380 and also Rule 381 regarding expunction of certain portion of the proceedings. Yesterday I put one supplementary in regard to item I of the agenda, that is, under Starred Question No. 761. I made a reference in regard to two cases framed by the Company Law Board and the hon. Law Minister had appeared in favour of Sitaram Jaipuria. I found that that portion was expunged. What was the defamatory word I used and why my supplementary was expunged, I do not know. Rule 380 says:

“380. If the Speaker is of opinion that words have been used in debate which are defamatory or indecent or unparliamentary or undignified, he may, in his discretion, order that such words be expunged from the proceedings of the House”.

Yesterday I never used any defamatory word or undignified phrase except bringing out the facts where the hon. Law Minister had appeared in two cases involving Sitaram Jaipuria in regard to Swadeshi Polytex. I do not know why that portion was expunged. I am very much hurt. Will you kindly reconsider this?

MR. SPEAKER: You can come and see me in my Chamber. There is also a rule provided for it. If you have any objection, you can see the Speaker in his Chamber, because I cannot give an explanation in the House. I considered the matter and expunged it in accordance with the rule and I am prepared to satisfy you according to the rule. You can come and see me in my Chamber.